

**GOVERNMENT OF INDIA  
STATISTICS AND PROGRAMME IMPLEMENTATION  
LOK SABHA**

UNSTARRED QUESTION NO:2131  
ANSWERED ON:06.12.2006  
NEW GUIDELINES FOR MPLADS FUND  
Sharma Dr. Arvind Kumar

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether the Union Government has issued new guidelines for regulating MPLADS Fund;
- (b) if so, the details thereof ;
- (c) whether as per new guidelines, the MPLADS Fund will be distributed directly at the Block/Panchayat level instead of through the District Collector/Block Development Officers; and
- (d) if so, the details thereof and the reasons therefor?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI G.K. VASAN)

(a)&(b) The Government has comprehensively revised the Guidelines on MPLADS and a fresh set of Guidelines has been issued on 16th November, 2005. These Guidelines are based on the feed back received from Hon'ble MPs, the suggestions of the Committees on MPLADS (Lok Sabha and Rajya Sabha), the observations made by the Comptroller and Auditor General of India and the operational experience gained in the monitoring of the Scheme. Some of the salient features of the revised Guidelines are given in the Annexure.

(c) No Sir.

(d) Does not arise.

Annexure

Statement referred to in part (a)&(b) of reply to Lok Sabha Unstarred Question No.2131 due for reply on 6.12.2006.

Salient features of the revised Guidelines

- i) Members of Parliament may choose some works for creation of durable assets of national priorities namely drinking water, education, public health, sanitation, and roads under the Scheme.
- ii) Earmarking of funds to the extent of 15% and 7.5% funds for the development of SC and ST inhabited areas respectively.
- iii) Automatic release of Rs. 1 crore in respect of MPs at the time of constitution of Lok Sabha and election to Rajya Sabha without fulfillment of conditions including monthly progress report.
- iv) Automatic release of first instalment in any financial year in those cases where second instalment has been released in the previous year.
- v) The role of Implementing Agencies, District Authority, State Government and Central Government have been clearly delineated.
- vi) Limit of Rs. 25 lakh of individual work has been removed while maintaining the same for Trusts/Societies/NGOs.
- vii) List of the permissible items has been removed. Instead, the list of works prohibited under MPLADS has been given.
- viii) MPLADS works costing upto Rs.10 lakh for natural calamities like floods, cyclone etc. by MPs from the non-affected areas of their State.
- ix) The maximum limit for rehabilitation of work in the affected areas by severe calamities have been raised to Rs. 50 lakh.
- x) A time frame for all the works completed from 1993-94 onwards has been prescribed for submission of Utilization Certificates and Audit Certificates.

xi)Utilization Certificate for the previous financial year and the Audit certificate for the funds utilized in the year prior to the previous year have also been made the pre-requisites for the release of the second instalment in a year.

xii)The role of Panchayati Raj Institutions and Urban Local bodies as Implementing Agencies has been stressed.